

**TAMILNADU WATER SUPPLY AND DRAINAGE BOARD
(INVESTIGATION, EXECUTION AND MAINTENANCE OF
WATER SUPPLY AND DRAINAGE SCHEMES) RULES, 1973.**

(G.O.Ms.No. 677, P.W. (T.W.A.D.) 26th APRIL 1973)

In exercise of the powers conferred by clause (2) of sub-section (2) of Section 72 of the Tamilnadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971), the Governor of Tamil Nadu hereby makes the following rules:-

1. Short title.- These rules may be called the Tamilnadu Water Supply and Drainage Board (Investigation, Execution and Maintenance of Water Supply and Drainage Schemes) Rules, 1973.

2. Definition.- In these rules, unless, there is anything repugnant in the subject or context the expressions, shall have the same meaning respectively assigned to them under the Tamilnadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act No. 4 of 1971).

3. Preparation of draft schemes.- The Board may take steps to prepare a programme of water supply and drainage schemes to be taken up during each year having regard to the resources that are likely to be raised including loans and sub-ventions that may be made available by the government and suggest the order of priority in which they may be taken up for execution.

4. Maintenance of water supply or drainage schemes.- The Board may maintain any water supply or drainage scheme in the area of any local body either on the request of the local body or on the direction of the Government provided that the cost of such maintenance is fully borne by the local body or the Government as the case may be.

5. Cost of maintenance.- The Board shall, if so directed by Government maintain the part of water supply scheme situated outside the area of local body but which caters to the needs of that local body, provided that the cost of maintenance is met from the funds of the local body or by sub-ventions by Government or by both means.

6. Investigation, preparation and maintenance of any scheme.- The Board may on the direction of Government take up the investigation, preparation, execution and maintenance of any scheme for the provision of water and drainage facilities to meet the needs of any industries or institutions within the area of the local authority.

J.S. BHANGO,
Additional Secretary to Government.